

(a) the total number and details of steam turbines and generating transformers supplied by Bharat Heavy Electricals Ltd., Bhopal to the various thermal and nuclear power plants in the country during the Sixth Five Year Plan period and 1985-86 ;

(b) whether it is a fact that some of the above equipment had failed due to poor quality and manufacturing defects even at the initial stages of commissioning of these power units ;

(c) if so, the details thereof and whether these authorities have lodged their complaints with Bharat Heavy Electricals Ltd. in this regard ; and

(b) if so, the steps taken to rectify these defects?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) to (d) . During the Sixth Five Year Plan period and in 1985-86, BHEL, Bhopal supplied 9 Steam Turbines and 49 Generator Transformers. Details are as follows :-

#### Steam Turbines

<i>Project</i>	<i>Nos. &amp; Ratings</i>
Bhilai	2 × 30 MW
Sikka-I	1 × 120 MW
Kota-III	1 × 210 MW
Anpara I, II & III	3 × 210 MW
Narora I, II (Nuclear)	2 × 236 MW

#### Generator Transformer

<i>Customer</i>	<i>Nos./Total MVA</i>
NTPC	13/2890
Neyveli Lignite	3/750
Durgapur Project Ltd.	1/125
U.P. Rajya Vidyut Nigam	1/250
State Electricity Boards	31/6885

2. While none of the above equipment has failed, some problems were noticed. Out of the 9 Turbines mentioned above, only two turbines at Bhilai and one at Anpara have been commissioned ; others

are yet to be commissioned. In Bhilai problem of differential expansion, which was due to start-up time and frequency was noticed. This was resolved by introducing gland steam sealing in place of water sealing. A problem of gears of imported main oil pump not functioning satisfactorily was also sorted out by replacing the gears.

#### National Equity Fund for Tiny Sector

\*945. SHRI KRISHNA SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) whether a National Equity Fund for the tiny sector has been under consideration;

(b) if so, the details and purpose of this fund ; and

(c) the decision taken in this regard ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) to (c). According to information made available by the Ministry of Finance, all aspects, including resources availability and other alternative approaches, of the proposal, are under consideration of the Government.

#### Scrapping of Five-Year LLB Degree Course

\*946. SHRI BALASAHEB VIKHE PATIL : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Bar Council of Maharashtra has in a resolution demanded scrapping of the five-year full time law course from June, 1987 and introduction of the earlier three year course ;

(b) if so, whether Government have considered the demand of the Maharashtra Bar Council ; and

(c) if so, the decision taken in this regard ?

THE MINISTER OF LAW AND JUSTICE (SHRI A. K. SEN) : (a) According to the information received from the Bar Council of Maharashtra, they had passed a Resolution on 10.11.1984 to the effect that the five years course proposed by